No.RJ-1/Regular/ 16 /2021

N O T I C E

IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in-person that the Division Bench headed by the **Hon'ble The Chief Justice (Court room No. 46)** has given the following directions :

Allocation of days for the matters as per Assignment w.e.f. 10th January, 2022

Monday	(I) Civil and Criminal **Public Interest Litigations.** (II) Civil Writ Petitions relating to **Environmental Issues.** (III) All Civil Writ Petitions relating to a challenge to **Infrastructure Projects** including Railways, Metro, Roads, Bridges, Surface Transport, Water Transport.
Tuesday and Friday	Civil Writ Petitions relating to Labour and Service (including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats, etc.) including caste claims relating thereto except those assigned to other Courts.
Wednesday	Civil Writ Petitions against the orders passed by **CAT and MAT.**
Thursday	(I) Matters under **Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI ACT).** (II) Matters against orders passed by DRT & DRAT under any enactment.

Dated 10th January 2022

By Order,

Sd/-
(S. B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.